

IN THE INCOME TAX APPELLATE TRIBUNAL  
PUNE BENCH "A", PUNE

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER  
AND  
SHRI VINAY BHAMORE, JUDICIAL MEMBER

ITA No.434/PUN/2024

Muktaa Charitable Foundation, Himali Society 49, 50, Near Dinanath Mangeshkar Hospital, Erandwane, Pune 411 004 Maharashtra PAN : AABAM5557E	Vs.	CIT(Exemption), Pune
Appellant		Respondent

Assessee by : Shri S.S. Gudhate  
Revenue by : Shri Keyur Patel, CIT-DR  
Date of hearing : 09.07.2024  
Date of pronouncement : 09.07.2024

**आदेश / ORDER**

**PER INTURI RAMA RAO, AM:**

This is an appeal filed by the assessee directed against the order of CIT (Exemption), Pune dated 02.03.2024 denying approval u/s.80G(5).

2. At the outset, we find the appellant filed a letter dated 06.07.2024 seeking permission to withdraw the above captioned appeal, the contents of which read as under :

- i. The above mentioned appeal is relating to rejection of approval u/s.80G(5)
- ii. Pursuant to Circular No.07/2024 dated 25<sup>th</sup> April 2024, on 21<sup>st</sup> June 2024 we have filed fresh application in Form 10A.
- iii. The said Application in Form 10A is approved on 29<sup>th</sup> June 2024 and Order for Approval u/s.80G(5) in Form 10AC is passed. Copy of Form 10AC is enclosed herewith.
- iv. Since this issue is already resolved and approval u/s.80G(5) is granted till AY 2026-27, Hence we hereby request your honor to allow us to withdraw the appeal having ITA 434/PUN/2024."

3. On the other hand, the Id. Department Representative had expressed 'No objection' to permit the withdrawal of the appeal.

4. In the circumstances, we hereby grant permission to the appellant to withdraw the appeal. Accordingly, the above captioned appeal stands dismissed as withdrawn.

5. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced on this 09th day of July, 2024.

**Sd/-**  
**(VINAY BHAMORE)**  
**JUDICIAL MEMBER**

Dated : 09<sup>th</sup> July, 2024

*Satish*

**Sd/-**  
**(INTURI RAMA RAO)**  
**ACCOUNTANT MEMBER**

**Copy of the Order forwarded to :**

1. The Appellant.
2. The Respondent.
3. The Pr.CIT concerned
4. DR, ITAT, "A" Bench, Pune.
5. Guard File.

आदशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary,  
आयकर अपीलीय अधिकरण, पुणे / ITAT,  
Pune